

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
(IB)-66/ND/2024
IA- 1487/2024

IN THE MATTER OF:

IDBI Bank Limited (Through Jai Kishan Teotia) ... Applicant/Petitioner

Versus

Sanjay Choudhary ... Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 15.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1487/2024: Ld. Counsel appearing for the Personal Guarantor/Respondent submitted that his reply is ready but could not be uploaded on case information system of this Adjudicating Authority, as the e-mail ID of Personal Guarantor is in possession of Corporate Debtor and his mobile No. has not been mentioned on DMS. The plea does not appeal to over conscious. Nevertheless, in the interest of justice further 3 days' time is granted to PG to file reply.

List on 22.04.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**